

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:6119
ANSWERED ON:03.05.2010
VIOLATION OF RULE BY PRIVATE COMPANY
Singh Shri Sushil Kumar;Sudhakaran Shri K.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some private telecom companies including Airtel had routed its STD calls in roaming locations locally by-passing NLD and this had resulted in crores of rupees losses to Bharat Sanchar Nigam Limited;and

(b) if so, the action taken by the Government alongwith the penalty imposed in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) Yes, Madam. In 2003, some private mobile telecom companies including Bharti Airtel Limited were offering certain services like Subscriber Local Dialing (SLD), Direct Contact Service, Roamers Local Link etc. wherein in-roamers (as they were called) were permitted to be accessed by local subscribers on local call basis, while offering such services it has been found that these telecom companies had by-passed NLD Network. However, Bharat Sanchar Nigam Limited (BSNL) has intimated that there was no loss caused to BSNL by these services.

(b) The case of imposition of quantum of financial penalty against the service providers for violation of terms and condition of the license agreement by providing different type of services are under consideration.